



SL. No.21

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ – HON’BLE MEMBER (J)  
CORAM: SHRI. SANJAY PURI - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 27.01.2025 at 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/29/2025 in CP(IB) No. 214/9/HDB/2021
NAME OF THE COMPANY	Navayuga Infra Projects Pvt Ltd
NAME OF THE PETITIONER(S)	MKS Constro-Venture Pvt Lt Vs
NAME OF THE RESPONDENT(S)	Navayuga Infra Projects Pvt Ltd
UNDER SECTION	9 OF IBC

**ORDER**

**IA(IBC)/29/2025**

**Present:** Ms. Aishwarya Nandiwada, Ld. Counsel for the Applicant.  
Mr. Sri VAmi Kambhammettu, IRP.

As per the orders dated 20.01.2025, the applicant was directed to file NoC from M/s. Navayuga Engineering Company Limited, M/s. Navayuga Port Projects Limited and M/s. CVR Holding Corporation. Inadvertently the name of “M/s. CVR Holding Corporation” was wrongly mentioned as “M/s. MKS Constro Venture Private Limited, Operational Creditor”.

In view of the directions, the Applicant has filed NoC from all the 3 Companies, M/s. Navayuga Engineering Company Limited, M/s. Navayuga Port Projects Limited and M/s. CVR Holding Corporation.

Contd..



(2)

The Applicant has met all the statutory requirements for the withdrawal of the Petition under Section 9. Accordingly, permission is granted to withdraw the present Petition. As such, this Petition is dismissed as withdrawn.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**